

Bill No. 115 of 2019

THE SPECIAL FINANCIAL ASSISTANCE TO THE STATE OF
RAJASTHAN BILL, 2019

By

DR. MANOJ RAJORIA, M.P.

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BILL

to provide for special financial assistance to the State of Rajasthan for the purpose of promoting the welfare of persons belonging to the Scheduled Castes, the Scheduled Tribes and the Other Backward Section of the society and for the development, exploitation and proper utilisation of its resources.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Special Financial Assistance to the State of Rajasthan Act, 2019. Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Special
financial
assistance to
the State of
Rajasthan.

2. There shall be paid such sums of moneys out of the Consolidated Fund of India, every year, as Parliament may by due appropriation provide, as special financial assistance to the State of Rajasthan to meet the costs of such schemes of development, as may be undertaken by the State with the approval of the Government of India for the purpose of promoting the welfare of persons belonging to Scheduled Castes, the Scheduled Tribes and Other Backward Section of the society or for the development, proper utilisation and exploitation of the resources in the State.

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Act not in
derogation of
other law.

3. The provisions of this Act shall be in addition to and not in derogation of any other law to be made by Parliament or for the time being in force.

STATEMENT OF OBJECTS AND REASONS

The State of Rajasthan is socially and economically backward. Problems of poverty, unemployment, illiteracy as well as measures for proper utilization of resources, welfare of weaker sections in the region are required to be addressed urgently by initiating new development schemes in a time-bound manner. Being a border State, Rajasthan is strategically located and it is in the nation's interest that its development needs are addressed. It is, therefore, necessary that the Central Government should provide special financial assistance to the State of Rajasthan for its all-round development including the welfare of weaker sections and for the development and exploitation of its vast resources. Such a step of providing financial assistance to this State would go a long way in building this nation more and more strong.

Hence this Bill.

NEW DELHI;
June 12, 2019.

MANOJ RAJORIA

FINANCIAL MEMORANDUM

Clause 2 of the Bill provides that there shall be paid such sums of moneys out of the Consolidated Fund of India, every year, as Parliament may by due appropriation provide, as special financial assistance to the State of Rajasthan to meet the costs of such schemes of development, as may be undertaken by the State with the approval of the Government of India.

The Bill, therefore, on enactment, will involve expenditure out of the Consolidated Fund of India for providing special financial assistance to the State of Rajasthan. As the sums of moneys which will be given to the State of Rajasthan as special financial assistance by appropriation by law made by Parliament will be known only after the welfare schemes to be implemented by the State Government with the approval of Government of India are identified, it is not possible to give the estimates of recurring expenditure, which would be involved out of the Consolidated Fund of India at this stage.

No non-recurring expenditure is likely to be incurred from the Consolidated Fund of India.

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to provide for special financial assistance to the State of Rajasthan for the purpose of promoting the welfare of persons belonging to the Scheduled Castes, the Scheduled Tribes and the Other Backward Section of the society and for the development, exploitation and proper utilisation of its resources.

(Dr. Manoj Rajoria, M.P.)